

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 334/TT/2018

Subject : Petition for determination of transmission tariff for 2014-19 tariff block for the existing assets for 2017-19 period as well as for new asset from COD to 31.3.2019.

Date of Hearing : 8.8.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Damodar Valley Corporation

Respondents : West Bengal State Electricity Distribution Corporation Limited & Ors.

Parties present : Ms. Anushree Bardhan, Advocate, DVC
Shri Samit Mandal, DVC

Record of Proceedings

Learned counsel for the petitioner submitted that the instant petition is filed for determination of transmission tariff of the four non-ISTS lines carrying ISTS power, owned by DVC. She has prayed for grant of tariff for the existing assets, namely, (a) 400 kV LILO DSTPS transmission line, (b) 400 kV LILO RTPS transmission line (c) 400 kV D/C DSTPS-RTPS transmission line for the 2017-19 period and for new asset (d) 400 kV D/C Raghunathpur-Ranch Quad Moose transmission line from COD to 31.3.2019. She further submitted that all the information sought by the Commission vide RoP dated 23.4.2019 has been submitted. She submitted that the tariff as prayed for in the petition may be allowed.

2. After hearing, the Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 9.9.2019:-

(i) As compared with approved apportioned cost, the estimated completion cost variation comes to ₹45566.86 lakh and as such furnish detailed reasons for cost over-run.



(ii) Statement showing IDC and IEDC dscharged from SCOD to actual COD in respect of Asset–d i.e. new asset.

(iii) Rate of depreciation as stipulated by Comptroller and Auditor General of India in terms of Section 40 of the DVC Act, 1948 in respect of the assets covered in the instant petition.

3. The Commission further directed the petitioner to comply with the above directions within the due date and observed that no extension of time shall be granted.

4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V.Sreenivas)
Dy. Chief (Law)

